

ITEM NO.28

COURT NO.8
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

Petition(s) for Special Leave to Appeal (Crl.).....

CRLMP 17991-17992/2016

(Arising out of impugned final judgment and order dated 19/02/2016
in CRLA No. 1217/2015 and CRLA No. 1219/2015 passed by the High
Court of Judicature at Allahabad)

STATE OF U. P.

Petitioner(s)

VERSUS

RISHI ETC

Respondent(s)

(With appln. (s) for c/delay in filing SLPs)

Date: 15/11/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Ratnakar Dash, Sr. Adv.

Mr. Sudeep Kumar, Adv.

Mr. Abhishth Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from filing official translation of
Annexures is allowed.

Heard the learned Senior counsel appearing for the petitioner

â State of U.P.

Delay condoned.

Let notice be issued in the matters, returnable after two
weeks.

Dasti service, in addition, is permitted.

(VISHAL ANAND) (SNEH LATA SHARMA)

COURT MASTER

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